

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.1883/2014

Dated Monday, the 10th day of December, 2018

PRESENT

Hon'ble Mr.R.Ramanujam, Administrative Member

&

Hon'ble Mr.P.Madhavan, Judicial Member

1.T.Vijithlal
Chargeman (Mechanical)822208.

2.S.F.John Clement,
Chargeman (Mechanical) 822205,
Cordite Factory Aravankadu,
The Nilgiris 643 202.

...Applicant

By Advocate M/s R.Vijayakumar

Vs.

1.Union of India, Rep., by its Chairman,
Ordnance Factory Board, 10A,
S.K.Bose Road, Kolkata 700 001.

2.The General manager,
Cordite Factory Aravankadu,
The Nilgiris 643 202.

...Respondents

By Advocate Mr.J.Vasu

(Order: Pronounced by Hon'ble Mr.R.Ramanujam, Member(A))

When the matter is called, the applicant is unrepresented. It is seen that the applicant has remained unrepresented previously also on 28.08.2018 on which date it was noted as follows:-

"On 03.01.2018, as CFA was absent, the matter was directed to be listed under the caption "for dismissal" on 17.01.2018. Thereafter, it appears that matter could not be dismissed for want of Division Bench although the applicant continued to remain unrepresented. On 14.02.2018, one final opportunity was granted to the counsel for the applicant to appear before the Tribunal. On 16.02.2018, Counsel for the applicant appeared and the caption was directed to be removed. The matter was listed for final disposal on 20.03.2018. Thereafter, the matter had been adjourned to various dates without recording the presence of either side and without placing it before a Bench. As there is no representation for the applicant today also, matter be listed again under the caption "for dismissal" on 03.09.2018".

2. The matter was adjourned to various dates thereafter, either on

request of the counsel for applicant or due to paucity of time. As the applicant is unrepresented today also, the OA is dismissed for default.

(P.MADHAVAN)
MEMBER(J)

M.T.

(R.RAMANUJAM)
MEMBER (A)

10.12.2018